

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:2342
ANSWERED ON:10.03.2011
WORKING DAYS IN COURTS
Mahendrasinh Shri Chauhan

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the number of working days in High Courts are less than that in the lower courts;
- (b) if so, the reasons therefor;
- (c) whether Government proposes to increase the number of working days of High Courts for early disposal of cases;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

Answer

MINISTER OF LAW & JUSTICE (DR. M. VEERAPPA MOILY)

(a) & (b) : The working days in the High Courts are regulated by the rules framed by the respective Courts. According to available information, all High Courts in the country normally have 210 working days in a year. The number of working days of the District/Subordinate Courts are regulated by the concerned High Court. However, no data about the number of working days in the lower courts is maintained Centrally.

(c) to (e) : In the year 2002-2003, this Department had examined the matter of increasing the number of working days in Courts. In order to reduce the huge pendencies prevailing in the High Courts, this Department addressed to all the High Courts, requesting them to fix the period of vacations in such a way that the number of working days of High Courts generally do not fall below 222 days in a year. At present, there is no proposal to increase the number of working days of the High Courts.